

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.212 – IA/1(AHM)2024  
ITEM No.213 – IA/1304(AHM)2023  
in  
**CP(IB)/64(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Vidhata Machinery Pvt Ltd.  
V/s  
Aditya Prints Pvt Ltd.

.....Applicant

.....Respondent

**Order delivered on: 22/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv. in IA 01 of 2024  
Ms. Pragati Bansal, Adv. for Thakkar & Pahwa Adv.  
in IA 1304 of 2023  
For the Respondent : Mr. Dhiren Dave, Adv.

**ORDER**

IA/1(AHM)2024 & IA/1304(AHM)2023

Ld. Counsel for the respondent sought time to file reply in IA 1304 of 2023. It is to be filed within two weeks by giving copy to the other side. Liquidator to file rejoinder, if any, before the next hearing.

IA 01 of 2024 to be kept pending till disposal of the other IAs in the matter.

List the matter on 19.06.2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**